

**Bill of Entry For Home Consumption**

[Refer Bill of Entry Regulations, 1976]

Licence No.

Port Code		S = Sea A = Air L = Land		Prior Entry Stamp		Import Dept. S. No. and Date		Customs House Agent Code		Importer Code		Importer's Name and Address			
Vessels Name		Rotation No. and Date		Line Number		Port of Shipment		Country of Origin and Code		Country of Consignment (if different) and Code		Bill of Lading Date			
PACKAGES		QUANTITY		GOODS		CUSTOMS DUTY		ADDITIONAL DUTY							
No. and Description	Marks and Number	Serial No.	Unit Code	Weight/ Volume Number etc.	Description ----- R.I.T.C. No. (Give details of each class separately)	Customs Tariff heading ----- Exemp- tion No- tification No. and year	Nature of duty Code	Assessable Value Under Section 14 Customs Act, 1962  (Rs.)	RATE Basic ----- Aux- iliary  (Rs.)	AMO- UNT Basic ----- Aux- iliary  (Rs.)	C.E.T. Item ----- Exemp- tion No- tification No. and year	Value for purpose of Section 3 Customs Tariff Act, 1975 (Col- umn 9+Col- umn 11) (Rs.)	RATE Basic ----- Aux- iliary  (Rs.)	AMO- UNT Basic ----- Aux- iliary  (Rs.)	TOTAL DUTY Column 11+Col- umn 15  (Rs.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)

Gross Weight TOTAL NUMBER OF PACKAGES (IN WORDS).....

Import Clerk

TOTAL AMOUNT OF DUTY (IN WORDS)

RUPEES.....

TOTAL

(By pin-point typewriter)

Sl. No.	Invoice Value (Foreign Currency) FOB/C&F/C&I/ CIF	Freight	Insurance	Currency Code	Exchange Rate	Landing/ Local Agency Commission	Miscellaneous Charges	Total Value (in Rupees)	Landing Charges	Assessable Value (in Rupees)	(Declaration to be signed by the Custom House Agent)
1											<p>1. I/We apply for leave to deposit the goods covered by this Bill of Entry in the..... warehouse being public/private warehouse appointed/Licensed under the Customs Act, 1962.</p> <p>2. I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No..... dated..... are in accordance with the Invoice No..... dated..... and other documents presented herewith.</p> <p>3. I/We declare that I/we have not received any other document or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts, I/we will immediately make the same known to the Commissioner of Customs .</p> <p>N.B.—Where a declaration in this form is made by the Custom House Agent, a declaration in the prescribed form shall be furnished by the importers of the goods covered by this Bill of Entry.</p>
2											
3											
4											
5											
	Total										
T.C. Licence or C.C.P. No. and Date/Part and S.No./O.G.L. No. Exemption No. and value debited to Licence/C.C.P. (In case of Letter of Authority, Name of person to whom issued, No. and Date)						To be warehoused within .....days from the beginning of the operation of actual removal from docks		Bond registered under No..... of..... (Date)		N.B.—Where a declaration in this form is made by the Custom House Agent, a declaration in the prescribed form shall be furnished by the importers of the goods covered by this Bill of Entry.	
Licence(s) Registered Licence(s) Audited								Supdt. Bond— Bond Clerk			
								Date of Deposit of Goods in the ware house			
						[Assistant Commissioner of Customs] Bond Department		Preventive Officer		.....19.....Signature of the Custom House Agent	

**DECLARATION**  
(To be signed by an Importer)

With Custom\*  
House Agent

1. I/We apply for leave to deposit the goods covered by this Bill of Entry in the..... warehouse being a public/private warehouse appointed/licensed under the Customs Act, 1962.
2. I/We declare that the contents of invoice(s) No.(s)..... dated..... of M/s..... and of other documents relating to the goods covered by the said invoice(s) and presented herewith are true and correct in every respect.

OR

Without Custom\*  
House Agent

2. I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No..... dated..... are in accordance with the Invoice No..... dated..... and other documents presented herewith. I/We also declare that, the contents of the above-mentioned invoices and documents are true and correct in every respect.
3. I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter, I/we discover any information showing a different state of facts, I/we will immediately make the same known to the Commissioner of Customs .
4. I/We declare that goods covered by the bill of entry have been imported on out-right purchase/consignment account.
5. I/We am/are not connected with the suppliers/manufacturers as:—
  - (a) Agent/distributor/indentor/Branch/Subsidiary/concessionaire, and
  - (b) Collaborator entitled to the use of the trade mark, patent or design,
  - (c) Otherwise than as ordinary importers or buyers.
6. I/We declare that the method of invoicing has not changed since the date on which my/our books of accounts and/or agreement with the suppliers were examined previously by the Customs House(s).

Signature of Importer.....  
Address.....

\*Strike out whichever is inapplicable.

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**(FOR CUSTOM HOUSE USE)**

Documents presented with bill of entry.

Date of receipt in :

Check here additional documents required.

- |   |  |
|---|--|
| 1. Invoice.....                             | Appraising group<br>Central Exchange Unit.     |
| 2. Packing List.....                        | Daily List<br>Trade return                     |
| 3. Bank Draft.....                          | I.A.D.<br>C.R.A.D.                             |
| 4. Insurance Memo/Policy.....               | M.C.D. Key Register<br>M.C.D. Manifest posting |
| 5. Bill of Lading or<br>Delivery Order..... |  |

- |   |  |
|---|--|
| 6. Import Licence/Custom<br>Clearance Permit..... |  |
| 7. Certificate of Origin.....                     |  |
| 8. ....   |  |
| 9. ....   |  |
| 10. ....  |  |

*[C.B.E. & C. Notification No. 396-Cus., dated 1st August, 1976]*

**ON DUPLICATE COPY ONLY**

Permitted removal to Bonded Warehouse under Customs control	Escorted.....packages to Bonded Warehouse at.....
Proper Officer	Escort Officer
(Actual designation to be indicated)	(Actual designation to be indicated)